

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.547/01

Wednesday this the 18th day of June 2003

C O R A M:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Dominic Ponsek,
S/o. Joseph Ponsek,
TO(A), Telephone Exchange,
Kalamassery.

Applicant

(By advocate Mr.K.K.Balakrishnan)

Versus

1. Union of India, represented by Secretary
Ministry of Communications,
Sanchar Bhavan, New Delhi.

2. Chief General Manager,
Bharath Sanchar Nigam Limited
Kerala Circle, Trivandrum - 33.

3. Principal General Manager,
Bharath Sanchar Nigam Limited,
Ernakulam.

Respondents

(By advocate Mr.C.Rajendran,SCGSC)

The application having been heard on the 18th June 2003,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel for the applicant states that the applicant may be permitted to withdraw the application with liberty to seek relief before appropriate forum since this Tribunal has no jurisdiction. The request is granted. The application is dismissed as withdrawn with liberty to the applicant to take up the matter before appropriate forum.

Dated the 18th day of June 2003


T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN

asp